

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**

**NEW DELHI**

**I.A. No.2686 of 2019**

**in**

**COMPANY APPEAL (AT)(INSOLVENCY) No.836 of 2019**

**In the matter of:**

**Vijay Bhatia**

**Applicant**

**Vs**

**M/s OVN Trading Engineering Pvt Ltd & Anr**

**Respondent**

Mr. Rajiv Ranjan, Sr.Advocate and Mr. Zain A Khan, Advocates for appellants.

**ORDER**

**30.08.2019-** The appeal has been dismissed as withdrawn on instructions from appellants. There is no jurisdiction vested in this Tribunal to recall the final order of dismissal of Appeal, withdrawn on instructions from Appellants on any ground whatsoever. No IA would lie after final disposal of Appeal.

2. However, this order shall not be construed as precluding the Corporate Debtor from entering into settlement under the provisions of Insolvency & Bankruptcy Code, 2016, if mandated under law.

**(Justice Bansi Lal Bhat)**  
**Member (Judicial)**

**(Mr. Balvinder Singh)**  
**Member (Technical)**

**Bm/nn**